

***Before the National Green Tribunal [Southern Zone] sitting at Chennai***

**Original Application No. 98 of 2021 (SZ)**

Between:

V. Mahendran,  
And 2 others.

– Applicants

Versus

The District Collector,  
Namakkal District,  
Namakkal and 7 others.

– Respondents.

**Affidavit in Rejoinder of the Applicant No. 2 to the Reply Statement dated  
5<sup>th</sup> August, 2021 of the 8<sup>th</sup> Respondent.**

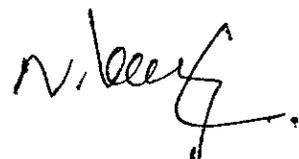
I, N. Veerichetty, S/o. Natarajan, Hindu, aged about 51 years, residing at Door No. 54G3, Rajarajan Nagar, Chinnappanaickenpalayam, Komarapalayam – 638183, Namakkal District, now temporarily come down to Chennai, do hereby sincerely affirm and state as follows:-

1. I submit that I am fully conversant with the facts of the above matter and I am competent to file the present Affidavit in Rejoinder. I submit that I am filing the present Affidavit in Rejoinder for the limited purpose of replying to the contents of the Reply Statement dated 5<sup>th</sup> August, 2021 which is filed by the 8<sup>th</sup> respondent in response to the Original Application filed by the Applicants herein. I crave leave of this Hon'ble Court to file an additional affidavit, if and when necessary. I have read the copy of the Reply Statement along with annexures, filed by the 8<sup>th</sup> respondent and I have understood the contents thereof, save and except what is specifically admitted herein, no part in the Reply Statement which is not expressly dealt with shall be deemed to be admitted and I crave Leave to those paragraphs during the course of argument as may be necessary. In Reply thereto, I have to state and submit as under.



2. I submit that I stoutly deny the averments contained in Para Nos. 9, 17, 19, 20, 23 and 26 of the Reply Affidavit dated 5<sup>th</sup> August, 2021 of the 8<sup>th</sup> respondent as false and misleading. I humbly submit that I have sold the property in D.No. 54G1 (T.S.No. 22/1), Rajarajan Nagar, Komarapalayam, Namakkal District, in which it was alleged that I am running Power Loom Factory, to one A. Senthilnathan through Doc.No. 125/2015 (SRO, Komara palayam) dated 08.01.2015 itself. Therefore, I have no connection with the Power Loom Factory as alleged by the 8<sup>th</sup> respondent. Accordingly, I have given a suitable reply to the Show Cause Notices in PROC.NO: DEE/TNPCB/KMP/F-NA/GS/A/2021 dated 24.08.2021 and PROC.NO: DEE/TNPCB/KMP/F-NA/GS/W/2021 dated 24.08.2021 respectively issued by the 7<sup>th</sup> respondent. In consonance with the same, one A. Ranganathan, S/o. R. K. Angamuthu, residing at D.No. 19/11, Bandarikovil Street, Chinnappanaickenpalayam, Kumara palayam who is the brother of the purchaser from me has also sent a letter dated 14.09.2021 to 7<sup>th</sup> respondent by reiterating that the property has been purchased by his brother A. Senthilnathan and now, his brother is residing in Canada for his employment. Therefore, the said A. Ranganathan further stated in his letter that he is running the Power Loom Factory and also, he undertakes that he will apply and get proper approval from the Tamil Nadu Pollution Control Board. Therefore, as of now, I am only doing weaving work in various places on weekly basis.

3. I submit that the people in the locality would use to call the Power Loom Factory run by the said A. Ranganathan as a Veerichetty Power Loom factory because it was owned earlier by me. Therefore, as of now, I am not the owner of the Power Loom Factory as alleged by the 8<sup>th</sup> respondent. Under such circumstances, the Show Cause Notices dated 24.08.2021 was issued to me under wrong presumption from the office of the 7<sup>th</sup> respondent. Whileso, the 7<sup>th</sup> respondent has understood that the powerloom in S.F.No. 54G1, Ward No. 2 is not owned by me, therefore, sent a hearing notice to the original owner (M/s. Senthilnathan Power Loom) in Letter No. F.No./DEE/TNPCB/KMP/2021



dated 16.09.2021. I humbly submit that all other averments in the Reply Statement of the 8<sup>th</sup> respondent are denied as false and which was made to suit the case of the 8<sup>th</sup> respondent, however, the same was foisted without any proof.

4. I humbly submit that I have great respect and regards for this Hon'ble Tribunal. I humbly submit that I have not approached this Hon'ble Tribunal with unclean hands and not made any statement in order to mislead this Hon'ble Tribunal.

It is therefore, prayed that this Hon'ble Tribunal may be pleased to accept this rejoinder affidavit on file and thus render justice.



Counsel for the 2<sup>nd</sup> Applicant



2<sup>nd</sup> Applicant

#### VERIFICATION

I, N. Veerichetty, S/o. P. Natarajan, aged about 50 years, residing at D.No. 54 G3, Rajarajan Nagar, Chinnappanaickenpalayam, Kumarapalayam – 638183, Namakkal District, do hereby verify the contents of Para Nos. 1 to 4 are true to the best of my personal knowledge, belief and information and that I have not suppressed any material fact.

Date: 23.09.2021

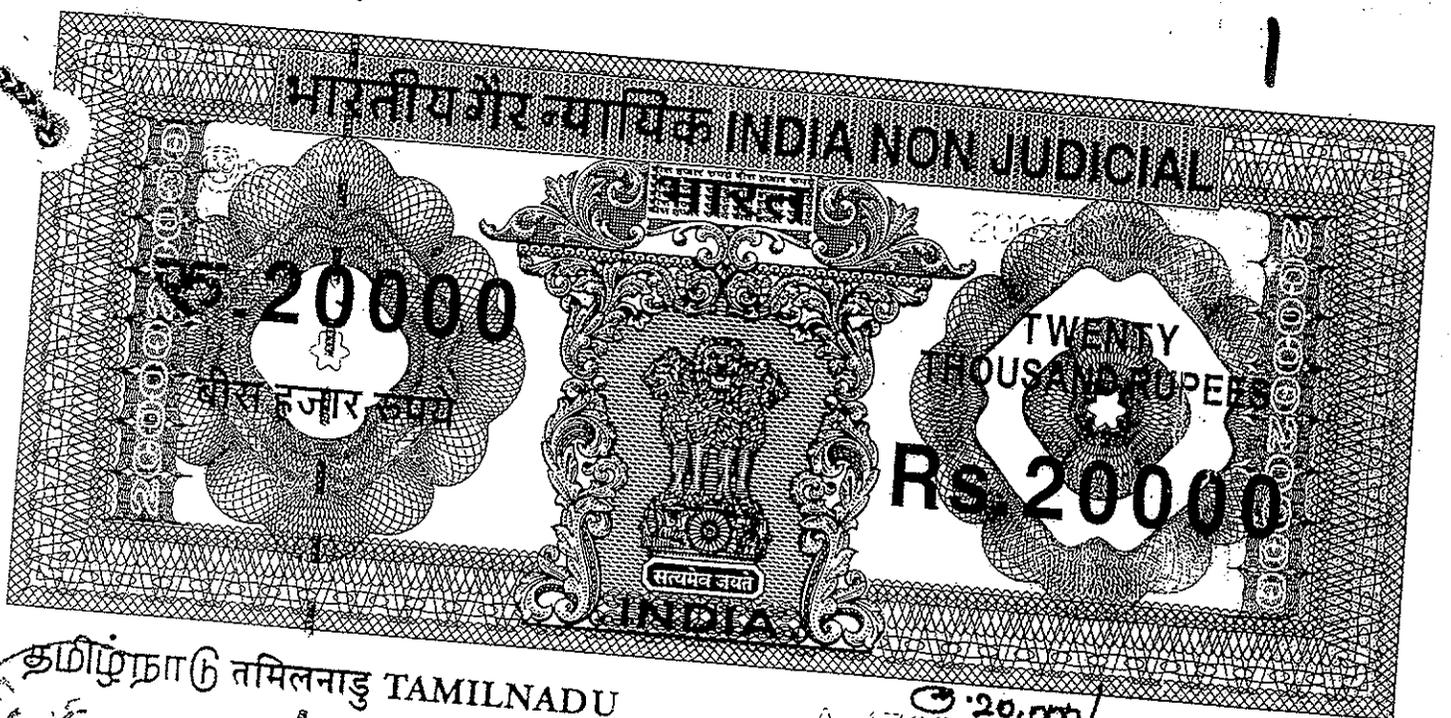
Place: Komaramangalam.



[N. Veerichetty]

**LIST OF DOCUMENTS FILED IN SUPPORT OF THIS REJOINDER AFFIDAVIT**

S.NO	DATE	DOCUMENTS	NATURE
1.	08.01.2015	Copy of Sale Deed in Doc.No. 125/2015 (SRO, Komarapalayam) executed in favour of A. Senthilnathan executed by the 2 <sup>nd</sup> Applicant (Translated Version)	True Copy
2.	19.05.2015	Copy of Patta in No. 2363 transferred to the name of A. Senthilnathan (Translated Version)	True Copy
3.	24.08.2021	Copy of Show Cause Notice issued by the 7 <sup>th</sup> respondent in PROC.NO: DEE/TNPCB/KMP/F-NA/GS/A/2021	True Copy
4.	24.08.2021	Copy of Show Cause Notice issued by the 7 <sup>th</sup> respondent in PROC.NO: DEE/TNPCB/KMP/F-NA/GS/W/2021	True Copy
5.	14.09.2021	Copy of Reply by the 2 <sup>nd</sup> Applicant to the Show Cause Notice dated 24.08.2021 (Translated Version)	True Copy
6.	14.09.2021	Copy of Reply by one A. Ranganathan to the Show Cause Notice dated 24.08.2021 issued to the 2 <sup>nd</sup> Applicant (Translated Version)	True Copy
7.	16.09.2021	Copy of hearing notice to the original owner (M/s. Senthilnathan Power Loom) in Letter No. F.No./DEE/TNPCB/KMP/2021 dated 16.09.2021.	True Copy



தமிழ்நாடு தமில்நாடு TAMILNADU

₹ 20,000/-  
A 476527

A 476527

எண்: 191 A. செந்தில்நாதன்  
நாள்: 8-1-2015 குமாரசாணையம்

M. சாந்திசுப்பிரியா  
ம.நா.வி.உ.எண்: 09/20CH/INMKL  
குமாரசாணையம்-638183.

ரூபாய் 3250,000/-க்கு கிராமம்

2015ம் வருடம் ஜனவரி மாதம் 08-ம் தேதியில் நாமக்கல் மாவட்டம், திருச்செங்கோடு வட்டம், குமாரசாணையம் அக்ரஹாரம் கிராமம், சின்னப்பநாயக்கன்பாளையம், பண்டரி கோவில் தெரு, கதவு எண்.19/11-ல் வசிக்கும்

திரு.R.K.அங்கமுத்து முதலியார் குமாரசாணையம் திரு.A.செந்தில்நாதன் (Permanent Account No.BCLPS0091P, Cell No.9884474147) ஆகிய உங்களுக்கு,

நாமக்கல் மாவட்டம், திருச்செங்கோடு வட்டம், கொமாரசாணையம் அக்ரஹாரம் கிராமம், காட்டுர் பண்டரி கோவில் தெரு, விட்டலபுரி வடக்கு தெரு, கதவு எண்.14பி விலாசத்தில் வசித்துவந்து தற்காலம், ஷே மாவட்டம், ஷே வட்டம், ஷே கிராமம், ராஜராஜன் நகரில் வசிக்கும் திரு.பி.நடராஜன் குமாரசாணையம் திரு.N.வீரிசெட்டி-1 (Permanent Account No.ADEPV7324D, Cell No.9442361689) ஷே 1 நபர் மனைவி

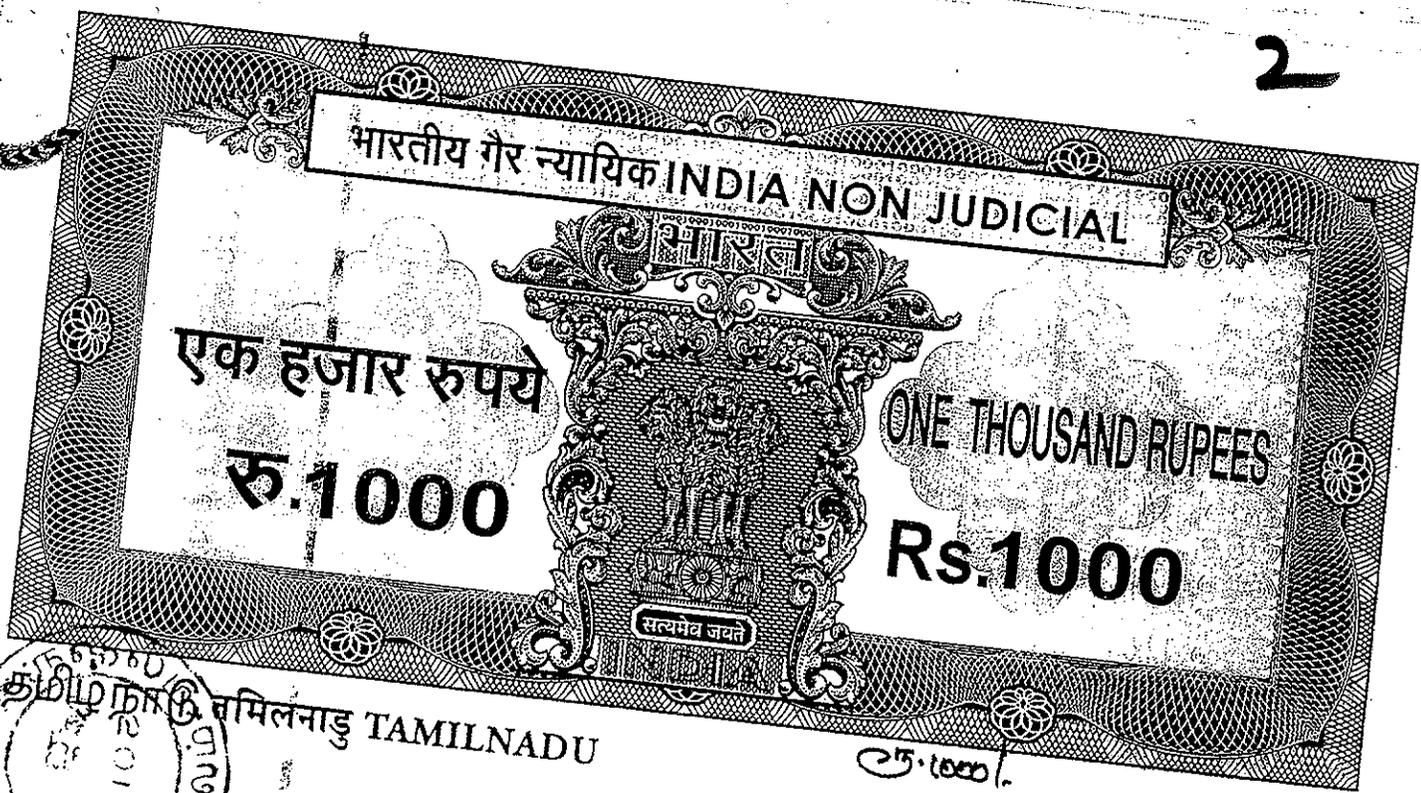
திருமதி.கமலா-2 (வாக்காளர் அடையாள அட்டை எண்.JBR3352184, எழுதிக் கொடுப்பவர்கள்

எழுதிபெறுபவர்

*(Handwritten signature)*  
V.கமலா

*(Handwritten signature)*  
A. செந்தில்நாதன்





சமீலநாடு TAMILNADU

ரூ.1000/-

வண்: 192  
நாள்: 8.1.2015

A. செந்திரன்  
கொம்பாளையம்

AF 294248  
N. சந்திரன்  
மு.நா.வி.உ. எண்: 09/2015/NMKL  
கொம்பாளையம்-638183.

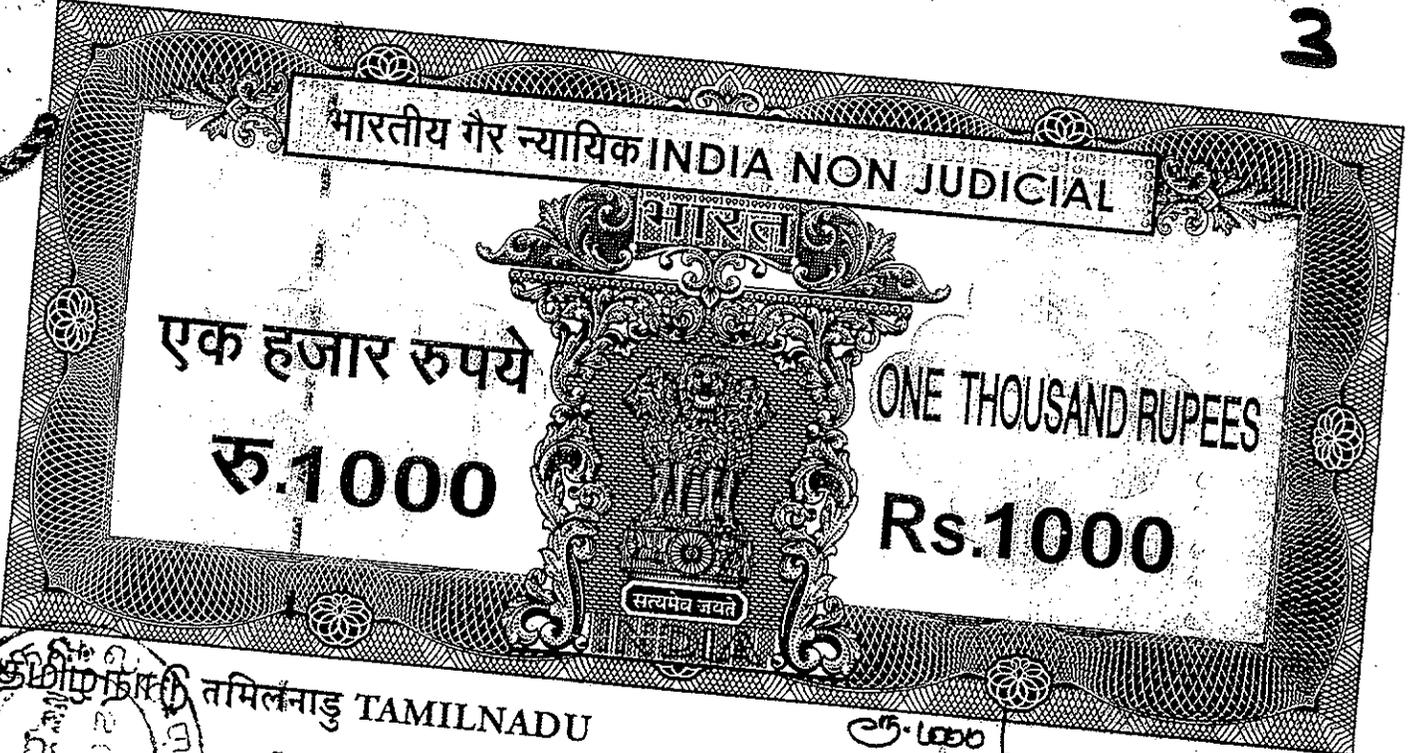
Cell No.9487204375) ஆகிய நாங்கள் நாளது தேதியில் வண்கள் ரூபாய் சம்பந்திற்  
எழுதிக் கொடுத்த மனைநிலம் மற்றும் R.C.C.தார்க் கட்டிடம் மற்றும் A.C.C.சிமெண்ட்  
அட்டை போட்ட கட்டிட வகையறாக்களின் கத்தக்கிரய ஈசனம் என்னவென்றால்,  
எங்களில் 1,2 லக்கமிட்டவர்களுக்கு 11.07.2001-ம் தேதியில் எழுதிக்  
கொடுக்கப்பட்டு கொம்பாளையம் சப்ரி ஆபீஸில் 1 புத்தகம் 821 தொகுதி 39முதல் 41  
வரை பக்கங்களில் 2001-ம் ஆண்டின் 1436-ம் எண்ணாக பதிவான கிரயப் பத்திரப்படியும்  
பட்டா நெடீபர்.2363-ன் படியும் சுயார்ஜிதமாய் பாத்தியப்பட்டும் நம்மில் 1,2  
லக்கமிட்டவர்களின் சுயவருமானத்தை கொண்டு கட்டப்பட்ட R.C.C.தார்க் கட்டிடம் மற்றும்  
A.C.C.சிமெண்ட் அட்டை போட்டு கட்டப்பட்டுள்ள கட்டிடங்கள் உள்ளிட்ட இதனடியில்  
கண்ட சொத்தை நாங்கள் நாளது தேதியில் உங்களுக்கு ரூபாய்.32,50,000/-க்கு  
கத்தக்கிரயமும் சுவாதீனமும் செய்து கொடுத்து கிரயத் தொகை ரூபாய்.32,50,000/-  
எழுதிக் கொடுப்பவர்கள்

V. கமலா

எழுதிபெறுபவர்

A. செந்திரன்





தமிழ்நாடு TAMILNADU

எண்: 193  
நாள்: 8.1.2015

A. செந்திரன்  
குமாரசாஸ்யம்

AF 294249  
N. Suganthini  
N. சந்திரன்  
மு.தா.வி.உ.எண் : 09/2003/NMKL  
குமாரசாஸ்யம்-638183.

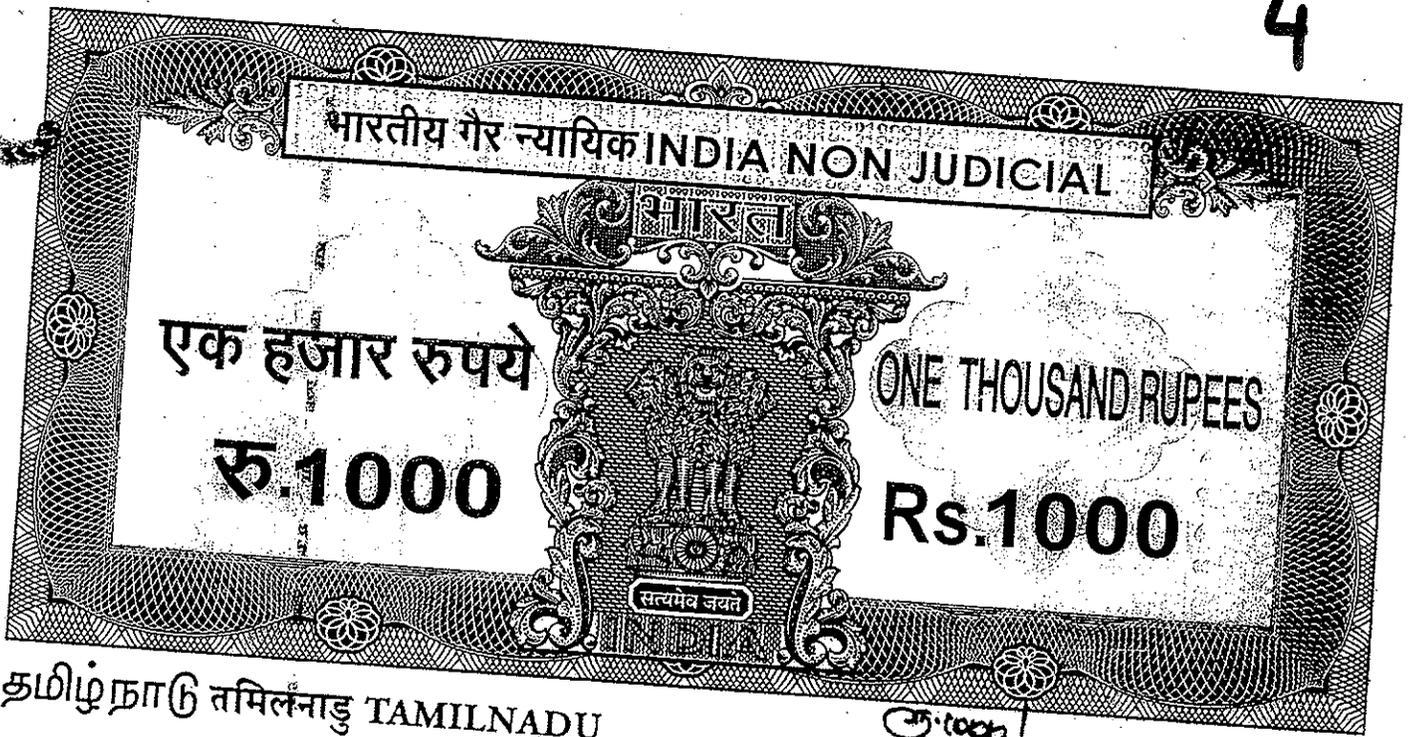
-3-

முபலகு ரூபாய் முய்த்திண்டு இவ்வுத்தி ஜய்தாமிரம் இதுனடியில் கண்ட சுகதிகள் முன்னிலையில் எங்கள் குடும்ப சிலவுக்காகவும், வியாபார அபிவிருத்திக்காகவும் சில கடன் தகாதாக்களை தீர்க்கும் பொருட்டும் பெற்றுக் கொண்டு, இன்றே இதுனடியில் கண்ட சொத்தையும் நாங்கள் உங்கள் சுவாதீன அனுபவத்தில் விடப்பட்டு நீங்களும் இன்றே இதுனடியில் கண்ட சொத்தை உங்கள் சுவாதீன அனுபவத்தில் பெற்றுக் கொண்டு விட்டபடியால் இனி இதுனடியில் கண்ட சொத்தை நீங்களே சகல தானாதி கிரய விக் கிரயங்களுக்கு யோக்கியமாய் சர்வ சுதந்திரங்களுடன் அடைந்து ஆண்டு அனுபவித்துக் கொண்டு சுகத்தில் இருக்கவும். இனி இதுனடியில் கண்ட சொத்தைப் பற்றி எங்களுக்காவது எங்கள் சகல ஆண் பெண், முன் பின் வாரிககளுக்காவது எவ்வித பாத்தியமும், சம்மந்தமும் பின் தொடர்பும் கிடையாது. இதுனடியில் கண்ட சொத்தின் மீது எழுதிக் கொடுப்பவர்கள்

V. சுவாமி  
V. சுவாமி

எழுதிபெறுபவர்  
A. செந்திரன்





தமிழ்நாடு தமிழ்நாடு TAMILNADU

₹1000/-



எண்: 194

நாள்: .....

8-1-2015

A. செந்தில் குமார்

குமரபாளையம்

AF 294250

N. Sankaralingam

N. சங்கரலிங்கம்

மு.தா.வி.உ.எண் : 09/2009/NMKL  
குமாரபாளையம்-638183.

உறுதியாக, வில்லங்க, விவகாரமே 4 முன் தேதிட்ட பதிவு பெறாத கிப  
ஒப்பந்த ஆவணங்களோ, பரிசீலனையுடைய, ஐயத்திற்குரிய, குதவை  
இன்னும் இதுபோன்ற வேறு எவ்வித பதிவு பெறாத முன் ஆவணங்களோ கிடைப்பது என்று  
உறுதியாய்க் கூறுகிறோம். அப்படி ஏதாகிலும் வில்லங்க விவகாரங்கள் இருந்து பின்  
வெளியானால் அவைகளை நாங்களே முன்னின்று எங்கள் சொந்தப் பொறுப்பிலும்  
செலவிலும், நீங்கள் இதர சொத்துக்கள் மூலமாயும் தீர்த்துக் கொடுக்க கட்டுப்படுகிறோம்.  
இனி இதனடியில் கண்ட சொத்திற்கு ஏற்படும் சகல சர்க்கார் வரி, பஞ்சாயத்து வரி, மின்  
கட்டணம் போன்ற சகலவற்றையும் இனி நீங்களே உங்கள் பெயரில் பெயர் மாற்றம் செய்து  
கொண்டு செலுத்திக் கொள்ள வேண்டியது. இதனடியில் கண்ட சொத்தின் பட்டா உங்கள்  
பெயருக்கு மாற பட்டா மாறுதல் மறுவும் பதிவுக்கு கொடுத்துள்ளோம். இந்தப்படிக்கு  
எங்கள் முழுமுனை சம்மதியில் எழுதிக் கொடுத்த மனைநிலம் மற்றும் R.C.C.தார்க மற்றும்  
A.C.C.சிமெண்ட் அட்டை போட்ட கட்டிட வகையறாக்களின் சுத்தக்கிரய சாசனம்.

எழுதிக் கொடுப்பவர்கள்

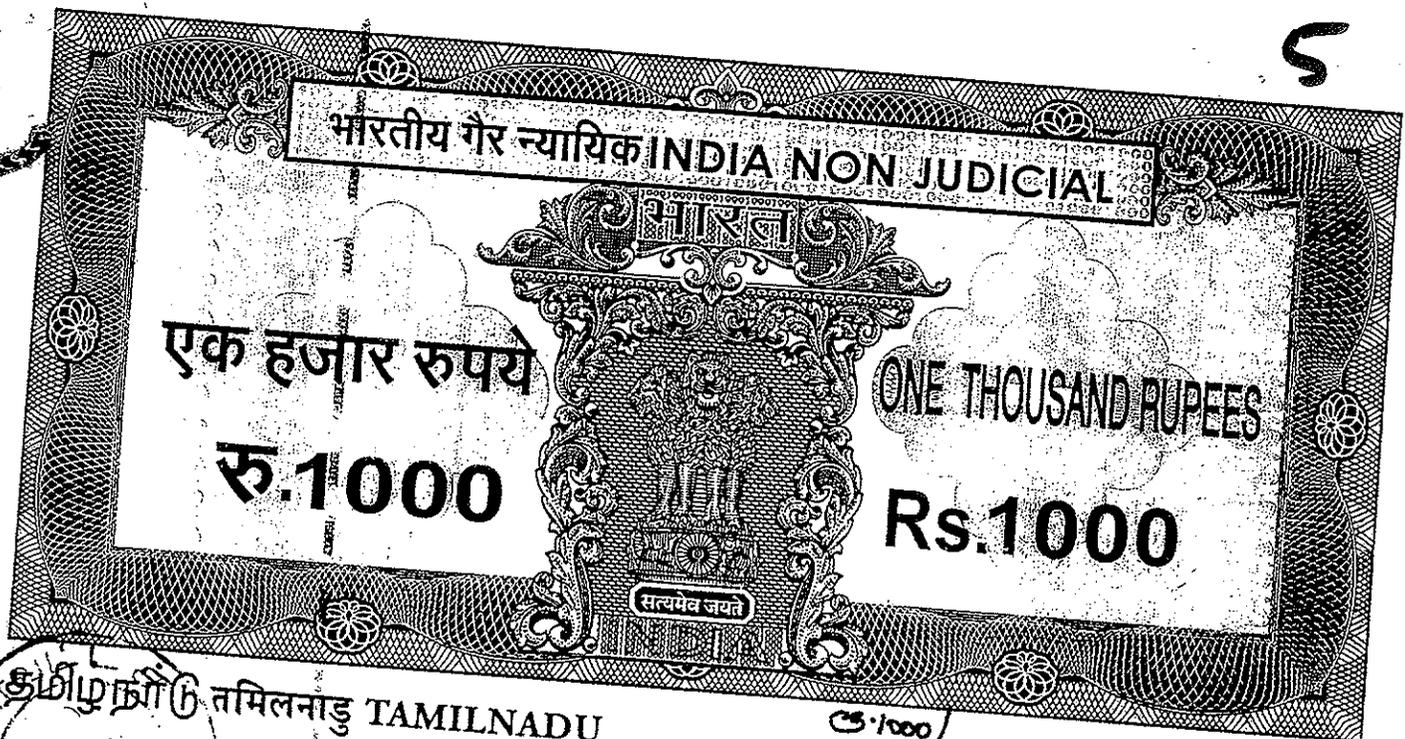
எழுதிபெறுபவர்

*N. Sankaralingam*  
N. சங்கரலிங்கம்

*A. J. C. -*



5



தமிழ்நாடு தமில்நாடு TAMILNADU

ரூ.1000/

AF 294526

எண்: 195

A. செந்திரன் நாதன்

N. Sankarapriya

நாள்: 8.1.2015

குமாரசாணையம்

N. சங்கீதபரியா

ம.நா.வி.உ.எண்: 09/2008/NMKL  
குமாரசாணையம்-638183.

-5-

சொத்து விவரம்

நாமக்கல் ரிடி குமாரசாணையம் சப்ரிடி திருச்செங்கோடு வட்டம், குமாரசாணையம் அக்ரஹாரம் கிராமம், குமாரசாணையம் நகராட்சி வார்டு எண்.2 ராஜராஜன் நகரில், பைமாஷ் நெ.23,24 பூமியில்,

கிழமேலேக செல்லும் 30 அடி அகல பொது ரோட்டுக்கும் -----(தெற்கு)

D.பழனிசாமி வசமுள்ள மீதி சொத்துக்கும் தற்காலம் சுந்தர்ராஜ் வகை சொத்துக்கும்-----

----- (வடக்கு)

கொமரகவுண்டர் சொத்துக்கும் தற்காலம் எங்கள் இதர சொத்துக்கும்----- (கிழக்கு)

S.N.பழனிசாமி சொத்துக்கும் தற்காலம் சித்தேஸ்வரன் முருகதாஸ் வகை சொத்துக்கும்-----

----- (மேற்கு)

எழுதிக் கொடுப்பவர்கள்

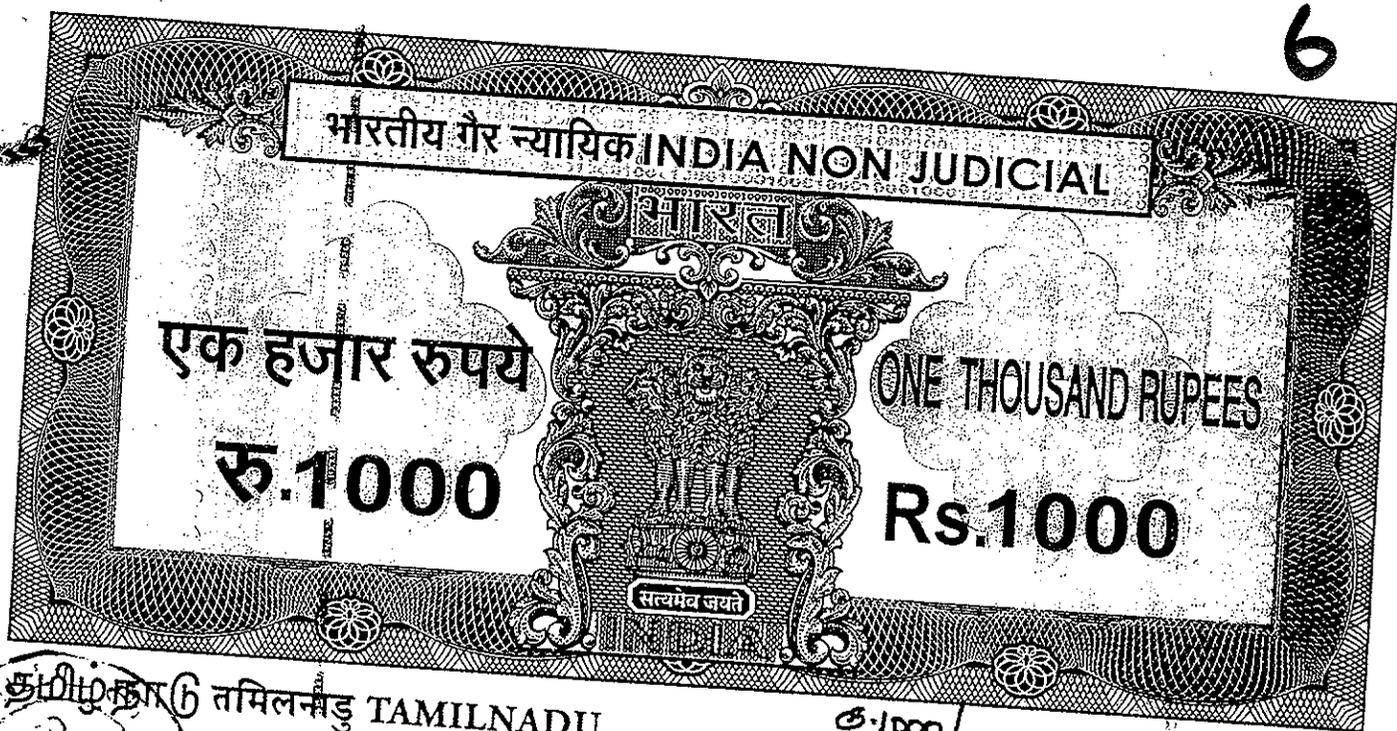
எழுதிபெறுபவர்

*N. Sankarapriya*  
வி.க.செ.அ.

*A. Sankarapriya*



6



தமிழ்நாடு தமில்நாடு TAMILNADU

ரூ.1000/-

AF 294527

எண்: 196  
நாள்: 8.1.2015

A. சந்திரன்  
குமரபாளையம்

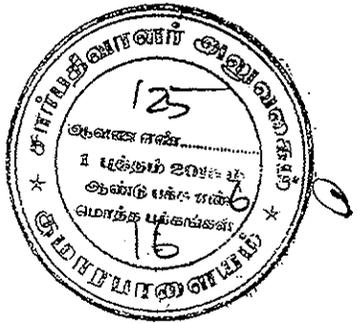
N. Sankarayan  
மு.நா.வி.உ.எண்: 09/2008/INMKL  
குமரபாளையம்-638183.

-6-

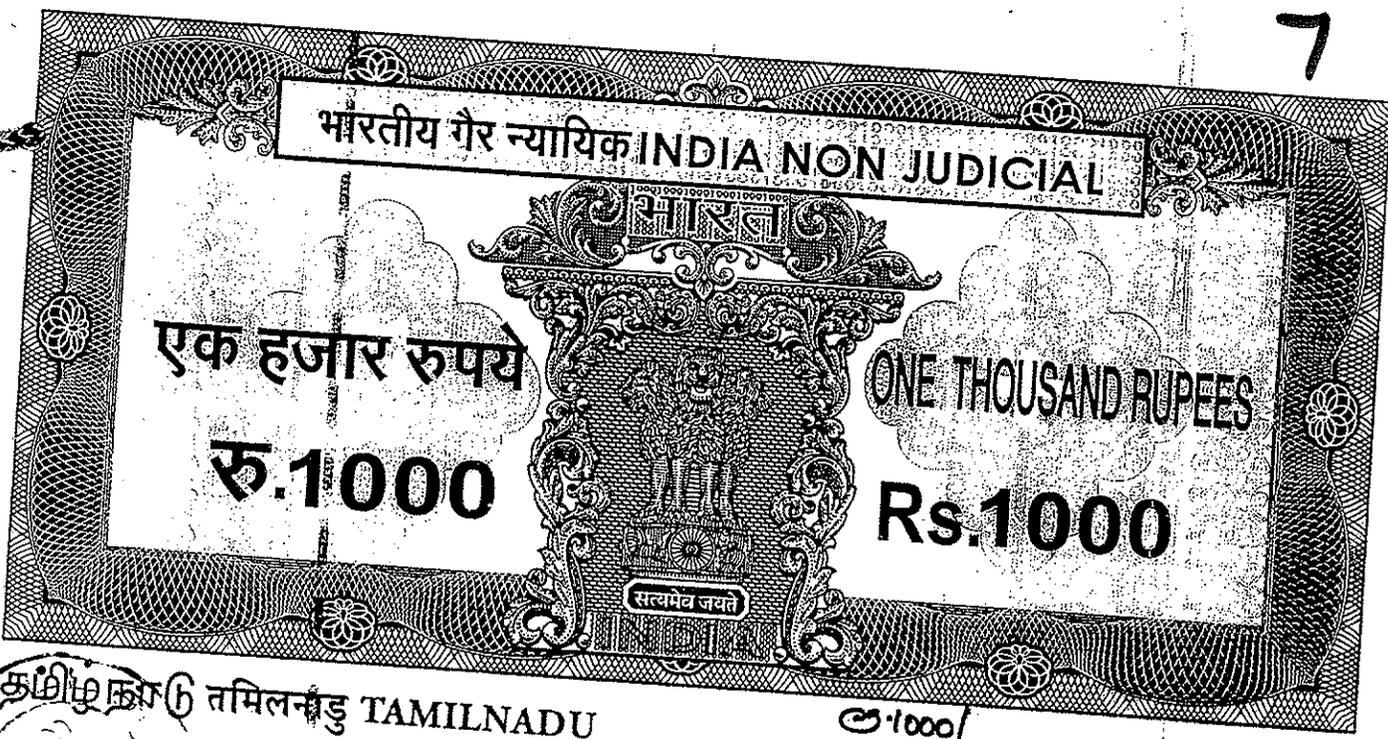
இதன் மத்தியில் கிழமேலடி இடமும் 40 (ஐம்பது அடி) தென்வடலடி கிழமும் 50 (ஐம்பது அடி) தென்வடலடி மேறும் 58 (ஐம்பத்தி ஈட்டு அடி) இந்தளவுக்கு 2160 சதுரடிக்கு 200.74 சதுர மீட்டர் பரப்பு கொண்ட மனை அடிநிலமும், சம்மந்தப்பட்ட சகல பாத்தியங்களும், ஷே சொத்தில் சுமார் 12 வருடம் முன் தரைதளத்தில் சிமெண்ட்டாலும், கண்ணாம்பாலும் நாட்டுமரங்களைக் கொண்டு 200 சதுர மீட்டர் அளவில் கட்டப்பட்டுள்ள R.C.C.தார்க் கட்டிடமும், இதன் மேல் முதல்மாடியில் சுமார் 12 வருடம் முன் 100 சதுரமீட்டர் அளவில் கட்டப்பட்டுள்ள R.C.C.தார்க் மற்றும் A.C.C.சிமெண்ட் அட்டை போட்ட கட்டிடமும், சம்மந்தப்பட்ட சகல கதவுகள், நிலவுகள், ஜன்னல்கள் சகிதமும், ஷே சொத்தில் எழுதிக் கொடுப்பவர்கள்

*V. Sankarayan*  
V. Sankarayan

எழுதிபெறுபவர்  
*A. J. Sankarayan*



7



எண்: 197  
 நாள்: 8.1.2015

A. ரமணிநாதன்  
 குடும்பமன்றம்

ரூ.1000/-

AF 294528  
 N. Sagar  
 N. சங்கீதம்யா  
 கு.தா.வி.உ.எண் : 09/2008/NMKL  
 குமாரபாளையம்-638183.

உள்ள மின் இணைப்பு எண்கள்.04-156-005-1004,04-156-005-1089, சம்மந்தப்பட்ட டிபாசிட்டுகள், ஓயரிங்குகள், பிட்டிங்குகள் சகிதமும், மேற்படி சொத்தில் உள்ள குடிநீர் இணைப்பு எண்.5072ம் மின்மோட்டாரம், சம்மந்தப்பட்ட டிபாசிட்டுகள், ஓயரிங்குகள், பிட்டிங்குகள் சகிதமும், மேற்படி சொத்தில் 1000லிட்டர் கொள்அளவு கொண்ட மேல் நிலைத்தொட்டி ஒன்றும், மேற்படி சொத்தின் வடபுறம் உள்ள 30 அடி அகல கிழமேல் பொது ரோடிலும், கால்நடை தட நட வண்டி வாகனாதிகள் கொண்டு போய் வரும் பாத்தியங்களும், மேற்படி பைமாஷ் நெம்பரில் விடப்பட்டுள்ள சகல பொது ரோடுகளிலும் கால்நடை தட நட வண்டி

எழுந்தகொடுப்பவர்கள்

V. கமலா

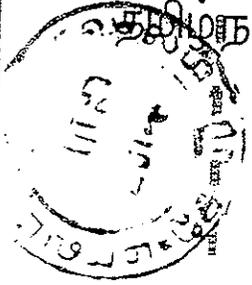
எழுந்தகொடுப்பவர்

A. ஜெயராஜ்





9



எண்: 199  
 நாள்: 8.1.2015

A. செந்தில்நாதன்  
 குடும்பமன்றம்

ச.கூல

AE 465877

N. Sangeetha  
 N. சங்கீதாபாயா  
 மு.தா.சி.உ.எண்: 29/2008/NMKL  
 குடிமகன்களின் - 638183.

சென்னை கிராம ஆவணத்தை கிராம பெறுபவர் திரு. A. செந்தில்நாதன் ஒப்புக்கொண்டு  
 சொந்தையும் தன்சுவாதினம் பெற்றுக் கொண்டு இந்த ஆவணத்தில் கையொப்பம் செய்துள்ளார்.  
 எழுதிக்கொடுப்பவர்கள்

V. Sangeetha  
 M. Sangeetha

எழுதிபெறுபவர்  
 A. Sangeetha



-10-

ஷே மனைநிலத்தின் மதிப்பு ரூபாய்.8,02,960/- ஷே சொத்தின் கட்டிடங்களின் மதிப்பு ரூபாய்.24,46,840/- ஷே சொத்தின் தடநட பாத்திய மதிப்பு ரூபாய்.200/- ஆக ஷே சொத்தின் தற்கால மார்க்கட் மதிப்பு ரூபாய்.32,50,000/-

எழுதிக் கொடுப்பவர்கள்

எழுதிபெறுபவர்

V. B. S. S. S.  
V. B. S. S. S.

A. J. S. S. S.

சாட்சிகள்

1. K P சீனிவாசன் S/O பழனிசய்யன் 191E, பெரந்தூர்காடு கீண்டப்பறையக்கண்பாணையம் குமரபாளையம் திருச்செங்கோடு வட்டம். குமக்கல் மாவட்டம்
2. R A சீனிவாசன் S/O சங்கரத்தி முனி 182, KP-ஊர் பெரந்தூர்காடு கீண்டப்பறையக்கண்பாணையம் குமரபாளையம் திருச்செங்கோடு T.K குமக்கல் D.T
3. K P சீனிவாசன் S/O மார்க்கட் 36A, ஏரித்தேடு கீண்டப்பறையக்கண்பாணையம் குமரபாளையம் திருச்செங்கோடு T.K குமக்கல் D.T

Prepared & Attested by K. Devaraj

L.No.A2/95/NMK Komarapalayam

(K. Devaraj) S/o M. Krishnasamy Naidu



அனுபந்தம் 1-A

11

I. கட்டிடங்களின் தன்மை

- a) கட்டிடம் எதனால் கட்டப்பட்டது : சிமெண்ட், மண், கண்ணாம்பு  
 b) அஸ்திவாரத்தின் ஆழம் : 3 அடி  
 c) தரை மட்டத்தில் சுவர்களின் பரிமாணம் : 1 அடி  
 d) உபயோகப்படத்தப்பட்ட மரம் விபரம் : நாட்டு மரம்  
 e) தரை பூச்சு : சிமெண்ட், மொசைக்

II. கட்டிடத்தின் வயது

- : 12 வருடம் முன் R.C.C.தார்க்,  
 12 வருடம் முன் R.C.C.தார்க்,A.C.C.அட்டை

III. மனை நிலத்தின் பரப்பு மொத்தம் சதுரடி

- : 2160 சதுரடிக்கு 200.74 ச.மீட்டர்  
 a) அடி நிலத்தின் மதிப்பு சதுர மீ 1-க்கு ரூ. : 4000/-  
 b) அடி நிலத்தின் மொத்த மதிப்பு ரூ. : 8,02,960/-  
 c) கட்டிடத்தின் மொத்த மதிப்பு ரூ. : 24,47,040/-  
 தடநடம் உள்பட

IV. கட்டிடம் கட்டப்பட்டதின் பரப்பளவு தரை மட்டம், மேல் மாடி முதலியவற்றை கீழ்க்கண்ட கட்டங்களில் குறிக்கவும்

கட்டிடம் விபரம்	தரைமட்டம்	முதல்மாடி	2-ம் மாடி	3-ம் மாடி
R.C.C.தார்க்	200 ச.மீ	---	---	---
R.C.C.தார்க்&A.C.C.அட்டை	---	100 ச.மீ	---	---

V. காம்பவுண்டு சுவர் முள்வேலி

முறுக்கு வேலி : ---

VI. கிணறு : ---

VII. தனியாக கக்கூள் : ---

VIII. மின்சார இணைப்புகள் : உண்டு

a) பாயிண்டுகளின் எண்ணிக்கை : 30 பாயிண்டுகள்

b) விசிறிகளின் எண்ணிக்கை : ---

c). தண்ணீர் பைப்புகள்/நகராட்சி குடிநீர் இணைப்பு : உண்டு

X. வருடாந்திர வாடகை வருமானம் ரூ. : 11,240/-

XI. எழுதிக் கொடுப்பவரின் உத்தேசமான மதிப்பு அடிநிலம் உள்பட ரூ. : 32,50,000/-

தேதி: 08.01.2015

எழுதிக் கொடுப்பவர்கள்

எழுதிபெறுபவர்

*V. K. Mani*  
 V. K. Mani



*A. J. C. S.*



எழுதிக் கொடுத்ததாக ஒப்புக்கொண்டவர்

1 இடது பெரு விரல்



V.ஜெலா

மேல் விவரம் ஆவண வாசகப்படி

எழுதி வாங்கியதாக ஒப்புக் கொண்டவர்

1 இடது பெரு விரல்



A. J. சுவாமி

மேல் விவரம் ஆவண வாசகப்படி

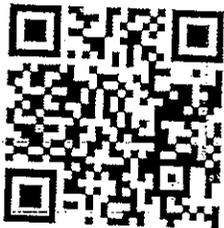
இன்னாரென்றிருபித்தவர்

1 இடது பெரு விரல் : இடது பெரு விரல் K. சாமசாமிசாமி 26.9.2014-ல்  
குடியிருப்பவர் - 638183 திருச்செங்கோடு T.C குடிசை 17

2 இடது பெரு விரல் : 2A. சேதுவதி த/பெ அக்கம்புலையிலுள்ள 2/3 பண்டுகளில்  
ஒரு சீலைப்பொருள்க்கொண்டதையும் இடது பெரு விரல் திருச்செங்கோடு T.C  
குடிசை 17

2015.ம் ஆண்டு ஜனவரி திங்கள் 8 ம் நாள்

சார்பதிவாளர் குமாரசாமிசாமி  
சு. சார்பதிவாளர்  
சார்பதிவாளர்



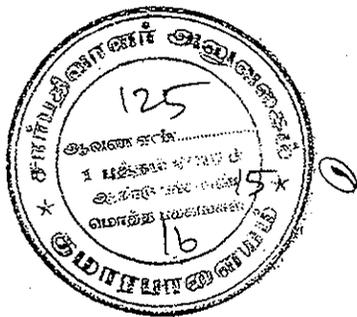
Sheet no. 2 of 3

1 புத்தகம் 2015 ம் ஆண்டு 125 ம் எண்ணாக பதிவு செய்யப்பட்டது

14

நாள்: 08/01/2015 சார்பதிவாளர் Kumārapalayam

சு. மாரியப்பன்  
சார்பதிவாளர்



Sheet no. 3 of 3

**A VEERICHETTY**  
**P.C NATARAJAN**  
 07/12/1969  
 Permanent Account Number  
**ADEPV7324D**  
 Signature

In case this card is lost / found, kindly inform / return to :  
 Income Tax PAN Service Unit, UTHSI  
 Plot No. 3, Sector 11, CBD Kolapur,  
 Navi Mumbai - 400 614.  
 यह कार्ड को जाने या कृपया सूचित करें/वापस करें :  
 आयकर पैन सेवा यूनिट, UTHSI  
 प्लॉट नं: 3, सेक्टर 11, सीडी बिल्डिंग,  
 नवी मुंबई-400, 614.

**ELECTION COMMISSION OF INDIA**  
**IDENTITY CARD**  
 இந்திய தேர்தல் ஆணையம்  
 வாக்காளர் அடையாள அட்டை  
**JBR3352184**



Elector's Name **Kamala**  
 வாக்காளர் பெயர் **கமலா**  
 Husband's Name **Veerichetti**  
 கணவர் பெயர் **வீரிகெட்டி**  
 Sex / பாலினம் **Female** / பெண்  
 Age as on 1.1.2006  
 1.1.2006 அன்று வயது **30**

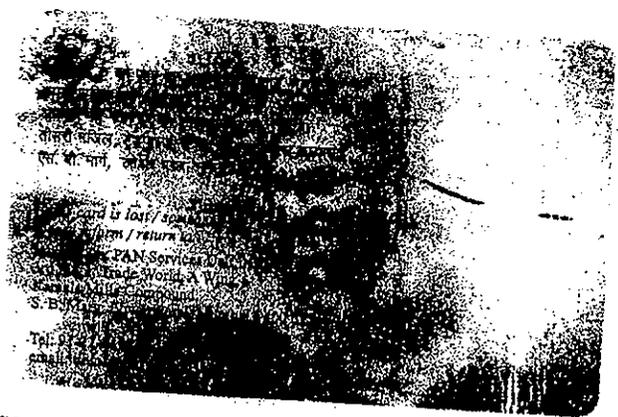
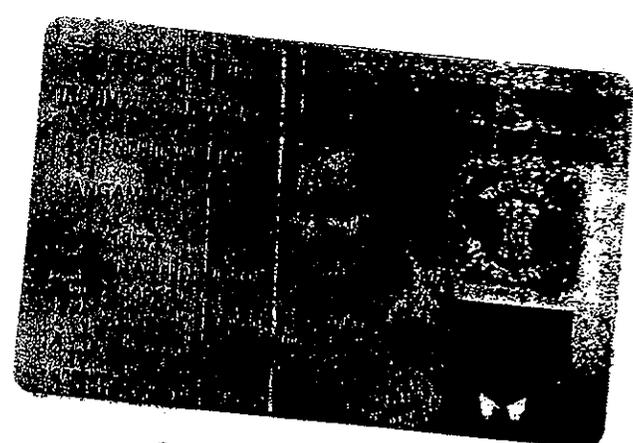
**JBR3352184**  
 Address : 1E  
 Rajarajan nagar-5, ward-2  
 Komarapalavam (m)  
 NAMAKKAL - 638183

முகவரி : 1E  
 ராஜராஜன் நகர் வார்டு 2  
 கோமாரபலவம் (ம)  
 நாமக்கல் - 638183

*Handwritten signature*

Facsimile Signature of Electoral Registration Officer  
 வாக்காளர் பதிவு அதிகாரியின் கையொப்ப சூத்திரம்  
 For 098 - TIRUCHENGODE  
 Assembly Constituency

098 - திருச்செங்கோடு  
 சட்டமன்ற தொகுதி  
 Place : Tiruchengode  
 தலைநகர் : திருச்செங்கோடு  
 Date / தேதி : 30/03/2006



எகதிக் கெடுப்பவர்கள்  
*N. Vijay*  
**V. சமலா**



எகதிக் கெடுப்பவர்  
*A. J. C. S.*

**Sale deed for Rs 32,50,000/-**

In the date of 8<sup>th</sup> January 2015, Mr.A.Senthilnathan Son of R.K.Angamuthu Mudhaliyar(Permanent Account No. BCLPS0091P, Cell No. 9884474147)of you, who residing at Door.No. 19/11, Bandari Koil Street, Chinnappanaykkanpalayam, Kumarapalayam Agraharam Village, Thiruchendoge Taluk, Namakkal District,

Mr.N.Veerisetty Son of Mr.P.Natarajan - 1 (Permanent Account No. ADEPV7324D, Cell No. 9442361689), Tmt.Kamala wife of N.Veerisetty - 2 (Voter Id.No. JBR3352184, Cell No. 9487204375), was residing at Door.No. 14B,Vittalapuri North Street, Kaator Pandari Koil Street, Komarapalayam Agraharam Village,Thiruchengode Taluk, Namakkal District, now currently came down to the Rajarajan Nagar, Komarapalayam Agraharam Village, Thiruchengode Taluk, Namakkal District that with full consent we selling the variants of land and R.C.C. Terrace Building and A.C.C. Cement Building covered with cardboard by the way of registered Sale deed which held as follows,

As per the registered Doc.No. 1436/2001, SRO Komarapalayam which was entered in Book No.1, Volume No. 821 and Pg.No. 39 to 41 and as per the Patta No. 2363, No.1 & 2 were in possession at the above property from the date of 11.07.2001and constructed R.C.C. Terrace Building and A.C.C. Cement Building covered with cardboard by self-income of No.1 & 2. We are selling the above property by the way of sale deed for the sum of Rs.32,50,000/- and hand overing the possession to you. We received the sum of Rs.32,50,000/- (Rupees thirty two lakhs and fifty thousand only) from you for our family expenses, for business development and to resolve the indebtedness, from today we are giving all rights to you to enjoy and take possession of the above said property. Hereafter our self and our former - future heirs have no rights to enjoy the above said property in following days. We say for sure that in the said property there is no encumbrance or pre dated unregistered sale agreement document or pro note debt or attachment or court attachment or unregistered pre documents. We are bound to say that in future, if there is any encumbrance discloses in the above said property that we will come forward with the liability to rectify the above issue from our own expense and from our other assets. Hereafter, we request you to apply for name transfer for payment for all government tax, Panchayat tax, and electricity bill in your name in the above said property. We have already given petition to transfer the Patta in your name. For this with our full consent that we selling the variants of land and R.C.C. Terrace Building and A.C.C. Cement Building covered with cardboard by the way of registered Sale deed.

17

Schedule of property

Namakkal Registrar, Komarapalayam Sub-Resistrar, Thiruchengode Taluk, Komarapalayam Agraharam Village, Komarapalayam Municipality War No.2, at Rajarajan Nagar, land in Paimas.No. 23, 24.

Going over east-west 30 ft width public road --- (South)

At D.Palanisamy's balance property and at present Sundarraaj's category property --  
- (North)

At Komaragounder's property and at present our other property --- (East)

S.N.Palanisamy's property and at present Sidheswaran Murugadas category property --  
--- (West)

In middle of this east-west on both sides there is 40 (fourty feet), south-north east side 50 (fifty feet), south-north west side 58 (58 feet) of the extent of land which measuring 2160 sq.ft (200.74 square meter) and all rights of possession, R.C.C. Terrace Building which was constructed to the extent of 200 square meter on before 12 years in the above property, in which the ground floor was constructed by using cement, limestone and country trees and also the A.C.C. Cement Building covered with cardboard, all the doors, windows, electricity connection with Service Connection bearing Nos. 04-156-005-1004, 04-156-005-1089 on the above property with deposits involved, wirings, fittings and all everything, water connection with bearing No. 5072 with electric motor with deposits involved, wirings, fittings everything, an overhead water tank comprised 1000 Liter on the above property, 30 feet width east-west road in the north side of above property, rights of possession given to utilizing the transport of cattle cart track, right of possession given to utilize public road which is left in the above survey number by transporting cattle cart, rights to utilize normal pathway and all easementary rights which will subject to this sale deed.

The above said property is situated in Komarapalayam Municipality, Ward No.2, Rajarajan Nagar. The above said property has patta in Patta No.2363. As per the town survey record Ward-B, Block-23, T.S.No.22/1part the above property is situated at north side. The old survey number or paimas number of the above property is No.4/Pa, the door number of the above property is 54G, 54G1, 54G2 Property Tax.No. 1600,27349,27350.

The above property is accepted and purchased by Mr.A.Senthilnathan by registered sale deed, after getting into possession, the purchaser signed this document.

In the above property the price value of the land is Rs.8,02,960/- and price value of the building attached in the land is Rs.24,46,840/-, the price value of the pathway rights possession is Rs.200/- so the total market value of the above property at present is Rs.32,50,000/-

Vendors

Sd/-

Purchaser

Sd/-

Witnesses (Sd/-)

1. K.P.Seenivasan S/o.Palaniappan, 191E, Peraandhaarkadu, Chinnappanayakkan Palayam, Komarapalayam, Tiruchengode Taluk, Namakkal District.
2. R.A.Sellappan S/o.Angamuthu Mudhali, 182, K.P.Veedhi, Peraandharkadu, Chinnappanayakkan Palayam, Komarapalayam Tiruchengode Taluk, Namakkal District.
3. K.G.M.Kaveri S/o.Marimuthu, 36A, Eritheru, Chinnappanayakkan Palayam, Komarapalayam Tiruchengode Taluk, Namakkal District.

## Schedule 1 - A

## I. Nature of building

- a) Materials used for construction : cement, sand, limestone  
 b) Depth of Foundation : 3 feet  
 c) Dimension of walls from ground level : 1 feet  
 d) Details of Tree used : country tree  
 e) Floor applied : cement, mosaic

- II. Age of the building : 12 years before R.C.C Terrace,  
 12 years before R.C.C Terrace, A.C.C. card

- III. Extent of the land : 2160 sq.ft equal to 200.74 Sq.mt

- a) value of land per 1 Sq.mt : 4000/-  
 b) Total value of the land : 8,02,960/-  
 C) value of the building : 24,47,040/-

Including pathway

IV. Mentioning of building constructed , its extent, ground floor, top floor in the below column

Building information	Ground floor	First floor	2 <sup>nd</sup> floor	3 <sup>rd</sup> floor
R.C.C Terrace	200 Sq.mt	---	---	---
R.C.C Terrace & card	---	100 Sq.mt	---	---

- V. Compound wall with spikes : ----

- VI. Well : ----

- VII. Separate Latrine : ----

- VIII. Electricity connections : yes

- a) No of points : 30 points

- b) No of fans : ---

- c) water pipes/municipality drinking water connection : yes

- X. Yearly income from rent : Rs. 11,240/-

- XI. Vendors total value : Rs. 32,50,000/-

Date: 08.01.2015

Vendor

Sd/-

Purchaser

Sd/-

125/2015/BK1

Va.No. 60/2015

Certificate issued under Sec.42 of Stamp Act

This is to certify that Mr.Senthilnathan who residing at Komaparapalayam with whom has been charged Rs.2,00,000/- (two lakhs only) for respective stamp duty/deficit stamp duty under section 41 of Stamp Act

SRO: Komarapalayam

Sd/-

Date: 08.01.2015

Sub Registrar and The Collector  
under sec 41 of Stamp Act

On 08.01.2015 at Sub Registrar Office, with in the time of 12 - 1 pm, the prescribed fee was paid by:-

1. Left Thumb Impression

Sd/-

As per the clause in above document

Vendors

1. Left Thumb Impression

Sd/-

As per the clause in above document

2. Left Thumb Impression

Sd/-

As per the clause in above document

Purchaser

1. Left Thumb Impression

Sd/-

As per the clause in above document

Attestors

1. R.Arulmani, S/o. K.Ramalingam, 26, Perandhaarkadu, Komarapalayam - 638 183, Tiruchengode T.k, Namakkal D.T.
2. A.Sadhasivam, S/o. Angappamudhaliar, 2/3, Pandarikoil street, Chinnappanayakkanpalayam, Komarapalayam, Tiruchengode T.k, Namakkal D.T.

This dated at Monday, 08<sup>th</sup> January of 2015

Sd/-

SRO Komarapalayam



Schedule of lands

Komarapalayam Town Tiruchengode Taluk

Namakal District

Name of the registered landlord

Patta No. 2363

Veerichetty Son of Natarajan - 1

As per the Survey		13 <sup>th</sup> as per the fasili revenue record						As per the settlement record						Including the possession of Ryotwari Patta by accepting the Estate Abolition Act				
Ward & Block	S.No. & Sub division	Old S.No or Patta.No. with letter	Punja Land or Nanja	Proof for irrigation	1 crop or 2 crops	Quality	Solution rate as per 1 acre	Extent	solution	Punja Land or Nanja	Proof for irrigation	1 crop or 2 crops	quality		Solution rate as per 1 acre	Extent of hectare	Solution	Travel Vaja
B - 23	22/1	4/pa	R.Land	Kamala W/o. Veerichetty						R.Land					0.0205.5	Rs.10.00/-		

Report: Settlement cess and the other cess 2) in the above survey if there are any dispute arose the patta will be cancelled, if fails

3) Nanja land in the above patta, the second crop shall be irrigated with the help of bore well. Finally the compound shall be made

Within the date and the above survey number which is belongs to you. Compound shall be made.

Document writer:

Sd/-

Special Tahsildar, Land Revenue Office

Komarapalayam

Sub Registrar:

Sd/-



Schedule of lands

Komarapalayam Town Tiruchengode Taluk

Namakal District

Name of the registered landlord

Patta No. 2363

Senthilnathan S/o. Angamuthu mudhaliar

As per the Survey		13 <sup>th</sup> as per the fasili revenue record						As per the settlement record										
Ward & Block	S.No. & Sub division	Old S.No or Paimas.No. with letter	Punja Land or Nanja	Proof for Irrigation	1 crop or 2 crops	Quality	Solution rate as per 1 acre	Extent	Solution	Punja Land or Nanja	Proof for Irrigation	1 crop or 2 crops	quality	Solution rate as per 1 acre	Extent of hectare	Solution	Iraval Vaja	Including the possession of Ryotwari Patta by accepting the Estate Abolition Act
B - 23	22/1	4/Pa	R.Land							R.Land					0.0205.5	Rs.10.00/-		

Report: Settlement cess and the other cess 2) in the above survey if there are any dispute arose the patta will be cancelled, if fails

3) Nanja land in the above patta, the second crop shall be irrigated with the help of bore well. Finally the compound shall be made

Within the date and the above survey number which is belongs to you. Compound shall be made.

Document writer:

Sd/-

Special Tahsildar, Land Revenue Office

Sd/-

Komarapalayam

Sub Registrar:

Sd/-

**BY RPAD**



**TAMIL NADU POLLUTION CONTROL BOARD**

**PROC.NO: DEE/TNPCB/KMP/F-NA/GS/A/2021 dated 24/08/2021**

Sub: TNPCBd – Industries – Whereas during inspection of the unit of **M/s. Veerichetty Power Loom, 54G1, Ward No-2, Kumarapalayam Village, Kumarapalayam Taluk, Namakkal District** – Air (Prevention and Control of Pollution) Act, 1981 as amended – Show Cause Notice – Issued – Reg.

Ref: 1. The Hon'ble NGT(SZ)Chennai in O.A. No. 98 of 2021, order dated: 11.08.2021  
2. The Water (P&CP) Act, 1974 as amended in 1988.  
3. Inspection of your unit on 23/8/2021.

\*\*\*\*\*

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. The Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (hereinafter referred to as the Act), no person shall establish or operate an industrial plant in an air pollution control area without obtaining the previous consent of the Tamil Nadu Pollution Control Board. Contravention of Section 21 is an offence under Section 37 of the Act punishable with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine and in case the failure continues, with an additional fine which may extend to five thousand rupees for every day during which such failure continues after the conviction for the first such failure.

Whereas, complaint was filed by Thiru. V. Mahendran & 2 others before the Hon'ble NGT(SZ) Chennai in O.A. No. 98 of 2021 against the operation of power looms causing noise pollution and affecting the health of the people in the locality.

Whereas the Hon'ble NGT(SZ) Chennai in O.A. No. 98 of 2021, order dated: 11.08.2021 vide ref (1) cited has directed that the Tamil Nadu Pollution Control Board is directed to ascertain the fact as to whether any of the applicant is conducting power loom in that area and if so, whether they are complying with all the norms including noise pollution norms and if not, what is the nature of action taken by the Pollution Control Board against such power loom. They may also mention as to how many such power looms are functioning in that area and whether all those power looms are following the norms to prevent noise as well as dust pollution and whether they have obtained Consent (if any) required under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 for this purpose.

Whereas during inspection of the unit of **M/s. Veerichetty Power Loom, 54G1, Ward No-2, Kumarapalayam Village, Kumarapalayam Taluk, Namakkal District** on 23/08/2021, the unit was in operation without obtaining Consent of the Board. Adequate noise control measures and dust control measures are not provided to the loom section.

26

Hence, you are directed to show cause **within 7 days** from the date of receipt of this notice as to why penal action should not be initiated against you for the establishment of the unit without the valid consent of the Board under Section 21 of the said Act and to issue directions under Section 31A of the Act for closure of the unit and for the stoppage of electricity etc.,

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

*M.C. MA*  
*24/9/2022*  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.**  
*P. M.*  
*24/09/2022*

To

**The Occupier**  
**M/s. Veerichetty Power Loom,**  
#54G1, Ward No-2,  
Rajarajan Nagar,  
Kumarapalayam Village,  
Kumarapalayam Taluk,  
Namakkal District - 638 183.

**BY RPAD****TAMIL NADU POLLUTION CONTROL BOARD****PROC.NO: DEE/TNPCB/KMP/F-NA/GS/W/2021 dated 24/08/2021**

Sub: TNPCBd – Industries – Whereas during inspection of the unit of **M/s. Veerichetty Power Loom, 54G1, Ward No-2, Kumarapalayam Village, Kumarapalayam Taluk, Namakkal District** – Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 – Show Cause Notice – Issued – Reg.

- Ref: 1. The Hon'ble NGT(SZ)Chennai in O.A. No. 98 of 2021, order dated: 11.08.2021  
 2. The Water (P&CP) Act, 1974 as amended in 1988.  
 3. Inspection of your unit on 23/8/2021.

\*\*\*\*\*

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act), no person shall establish or take any steps to establish to any industry, operation or process, or any treatment and disposal system or an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without obtaining the previous consent of the Tamil Nadu Pollution Control Board. Contravention of Section 25 is an offence under Section 44 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas, complaint was filed by Thiru. V. Mahendran & 2 others before the Hon'ble NGT(SZ) Chennai in O.A. No. 98 of 2021 against the operation of power looms causing noise pollution and affecting the health of the people in the locality.

Whereas the Hon'ble NGT(SZ) Chennai in O.A. No. 98 of 2021, order dated: 11.08.2021 vide ref (1) cited has directed that the Tamil Nadu Pollution Control Board is directed to ascertain the fact as to whether any of the applicant is conducting power loom in that area and if so, whether they are complying with all the norms including noise pollution norms and if not, what is the nature of action taken by the Pollution Control Board against such power loom. They may also mention as to how many such power looms are functioning in that area and whether all those power looms are following the norms to prevent noise as well as dust pollution and whether they have obtained Consent (if any) required under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 for this purpose.

Whereas during inspection of the unit **M/s. Veerichetty Power Loom, 54G1, Ward No-2, Kumarapalayam Village, Kumarapalayam Taluk, Namakkal District** on 23/08/2021, the unit was in operation without obtaining Consent of the Board. Adequate noise control measures and dust control measures are not provided to the loom section.

Hence, you are directed to show cause **within 7 days** from the date of receipt of this notice as to why penal action for offence under Section 44 of the Act should not be taken against you for contravening the provisions of Section 25 of the Act and also to issue

28

directions under Section 33A of the Act for closure of the unit, stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

*M. S. S. 24/10/24*  
**District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.**

*P. S. S.  
24/10/24*

**To**

**The Occupier**

**M/s. Veerichetty Power Loom,**

#54G1, Ward No-2,

Rajarajan Nagar,

Kumarapalayam Village,

Kumarapalayam Taluk,

Namakkal District - 638 183.

அனுப்புதல்:

N.வீரிசெட்டி,  
த/பெ. நடராஜன்,  
கதவு எண் 54G3,  
ராஜராஜன்நகர்,  
குமாரபாளையம்-638183.

பெறுதல் :

மாவட்ட சுற்றுச்சூழல் பொறியாளர்,  
தமிழ்நாடு மாமசுக்கட்டுப்பாட்டு வாரியம்  
298/A, சேலம் மெயின்ரோடு, திருவள்ளூர்நகர்,  
குமாரபாளையம்.

அய்யா,

பொருள்: குமாரபாளையம் சார்பதிவாளர் அலுவலக  
ஆவண எண் 125/2015 நாள்8-1-2015ம்  
எண்கிரையப்பத்திரப்படி A.செந்தில்நாதன் கிரையம்  
பெற்று அதில் அவரது சகோதரன் ரங்கநாதன்  
பவ்லூம்ஸ் தறிபட்டறை நடத்தி வருவது குறித்து  
தகவல்

பார்வை : தங்கள் அலுவலக 24-8-2021ம் தேதியிட்ட கடிதம்

----

இப்பவும், குமாரபாளையம் நகராட்சி வார்டு எண் 2 ராஜராஜன்  
நகரில் உள்ள கதவு எண் 54G1 உள்ள வீட்டினை கடந்த 8-1-2015ம்  
தேதியில், குமாரபாளையம் சார்பதிவாளர் அலுவலக ஆவண எண் 125/  
2015ம் எண் கிரைய ஆவணப்படி A.செந்தில்நாதன் என்பவருக்கு  
கிரையம் செய்து கொடுத்து விட்டேன்.

மேற்படி தறிபட்டறைக்கும், எனக்கும் எந்தவிதமான சம்மந்தமும்  
கிடையாது. இந்த நிலையில், தாங்களால் கடந்த 25-8-2021ம் தேதியில்  
மேற்படி எனக்கு மேற்படி பவ்லூம்ஸ் தறிபட்டறையை மாக கட்டுப்  
பாட்டுத்துறை அனுமதியின்றி நடத்தி வருவதாக Show cause notice  
அனுப்பப்பட்டுள்ளது. மேற்படி தறிபட்டறையின் மேற்குபுறம் செந்தில்  
நாதன் குடியிருப்பு வீடு உள்ளது. அந்த வீட்டுக்கு அருகில் எனது  
குடியிருப்பு வீடு உள்ளது. மேற்படி தறிபட்டறையின் கிழக்கு, தெற்குபுறம்  
காலியிடம் உள்ளது. வடக்குபுறம் நகராட்சி பொது ரோடு உள்ளது.

*V. Beeg*

மேற்படி தறிபட்டறையால், இப்பகுதியில் வசிக்கும் யாருக்கும் எந்தவிதமான பாதிப்பும் கிடையாது. இருப்பினும், மேற்படி ரங்கநாதன், மேற்படி தறிபட்டறையை காலை 8 மணி முதல் மாலை 6 மணி வரை மட்டுமே நடத்தி வருகிறார். மேற்படி நான் மேற்படி தறிபட்டறையை செந்தில்நாதனுக்கு நான் கிரையம் செய்து கொடுத்ததால், அந்த தறிபட்டறையை இப்பகுதியில் சிலர் எனது தறிபட்டறை என்று பெயரிட்டு சொல்லி வருவார்கள். எனவே தாங்கள் இனி மேற்படி தறிபட்டறை குறித்து மேற்படி ரங்கநாதன் அவர்களுக்கு கடிதம் அனுப்ப வேண்டுகிறேன்.

நன்றி. வணக்கம்.

இடம்: குமாரபாளையம்

நாள் : 14-9-2021

இப்படிக்கு,



From:

N.Veerichetty,  
S/o. Natarajan,  
Door.No. 54G3,  
Rajarajan Nagar,  
Komarapalayam - 638183.

To:

The District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
298/A, Salem Main Road, Thiruvalluvar Nagar,  
Komarapalayam.

Sir,

Sub: information relating to as per sale deed in Doc.No.125/2015, SRO,  
Komarapalayam dated 8.1.2015 A.Senthilnathan who purchased the  
property. In the above property his brother Ranganathan who running  
the Power loom factory - reg

Ref: Letter issued from your office dated 24.08.2021

It is submitted that I already sold the house property situated in Door.No. 54G1,  
Komarapalayam Municipality Ward No.2, Rajarajan Nagar to one A.Senthilnathan in  
Doc.No.125/2015,SRO, Komarapalayam dated 8.1.2015.

I have nothing to do with the above power loom factory. I was issued Show  
cause notice dated 25.08.2021 by you that I am running the above power loom  
factory with out the consent from Pollution Control board. There is Senthilnathan  
residence was situated at west side of power loom factory. Adjacent to his residence  
my residence is situated. At north side Municipality public road is situated. Because  
of the above power loom factory, there is no harm to the people who resides there.  
However, the said Ranganathan running the above factory from morning 8.a.m to  
evening 6.p.m only. I already sold the above property to the said Senthilnathan but  
some of the people around there saying that till that is my factory. I requesting your  
goodself to send the letter to the said Ranganathan hereafter.

Thanking you

Place: Komarapalayam

Date: 14.09.2021

Yours,  
Sd/-  
(N.Veerichetty)

அனுப்புதல்:

A. ரங்கநாதன்,  
த/பெ. R.K. அங்கமுத்து,  
பண்டரிகோவில் தெரு,  
கதவு எண் 19/11 சின்னப்பநாயக்கன்பாளையம்,  
குமாரபாளையம்-638183.

பெறுதல் :

மாவட்ட சுற்றுச்சூழல் பொறியாளர்,  
தமிழ்நாடு மாமசுக்கட்டுப்பாட்டு வாரியம்  
298/A, சேலம் மெயின்ரோடு, திருவள்ளூர்நகர்,  
குமாரபாளையம்.

அய்யா,

பொருள்: குமாரபாளையம் சார்பதிவாளர் அலுவலக  
ஆவண எண் 125/2015 நாள் 8-1-2015ம்  
எண்கிரையப்பத்திரப்படி N.வீரிசெட்டி  
த/பெ. நடராஜன் வசமிருந்து சொத்தினை  
எனது சகோதரன் A. செந்தில்நாதன் கிரையம்  
பெற்று அதில் நான் பவரலும்ஸ்  
தறிபட்டறை நடத்தி வருவது குறித்து தகவல்  
பார்வை : தங்கள் அலுவலக 24-8-2021ம் தேதியிட்ட கடிதம்

இப்பவும், குமாரபாளையம் நகராட்சி வார்டு எண் 2 ராஜராஜன்  
நகரில் உள்ள கதவு எண் 54G1 உள்ள வீட்டினை கடந்த 8-1-2015ம்  
தேதியில், N.வீரிசெட்டி வசமிருந்து குமாரபாளையம் சார்பதிவாளர்  
அலுவலக ஆவண எண் 125/2015ம் எண் கிரைய ஆவணப்படி எனது  
சகோதரன் A. செந்தில்நாதன் கிரையம் பெற்று அதில் நான் பவரலும்ஸ்  
தறிபட்டறையை நான் என் நேரடி நிர்வாகத்தில் நடத்தி வருகிறேன்.  
மேற்படி சொத்தின் பட்டா எனது சகோதரன் செந்தில்நாதன் பெயரில்  
உள்ளது. எனது சகோதரன் கனடாவில் வேலை நிமித்தமாக வசித்து  
வருகிறான். இந்த நிலையில், தாங்களால் கடந்த 25-8-2021ம் தேதியில்

A. ரங்கநாதன்.

மேற்படி N.வீரிசெட்டிக்கு மேற்படி பவரலூம்ஸ் தறிபட்டறையை மாசு கட்டுப்பாட்டுத்துறை அனுமதியின்றி நடத்தி வருவதாக Show cause notice அனுப்பப்பட்டுள்ளது. மேற்படி தறிபட்டறைக்கும், வீரி செட்டிக்கும் எந்தவிதமான சம்மந்தமும் இல்லை. மேற்படி தறிபட்டறையின் மேற்கு புறம் எனது வீடு உள்ளது. அவருக்கும், மேற்படி தறிபட்டறை சொத்துக்கும் சம்மந்தம் ஏதும் இல்லை. நான் நடத்தி வரும் தறி பட்டறைக்கு கிழக்குபுறம், தென்புறம், காலியிடமும், வடக்குபுறம் நகராட்சி பொது ரோடும் உள்ளது. மேலும் மேற்படி தறிபட்டறையின் கிழப்புறம் மட்டுமே ஜன்னல்கள் உள்ளது. இதனால் எந்தவிதமான ஒலி மற்றும் காசு மாசு ஏற்படவில்லை. மேலும் நான் மாசுக் கட்டுப்பாட்டுத் துறை அறிவுரைபடி காலை 8மணி முதல் மாலை 6 வரை மட்டுமே பவரலூம்ஸ் தறிபட்டறையை இயக்கி வருகிறேன். தற்போது மாசுக்கட்டுப் பாட்டுத்துறையின் எனது தறிபட்டறையை உரிய அனுமதி பெற்று நடத்திக்கொள்ளவும் சம்மதிக்கிறேன். மேற்படி தறிப் பட்டறை மூலம் சுற்றுச்சூழல் மாசுடையவில்லை. இது குறித்து யாரும் எந்த விதமான புகாரும் என்னிடம் சொல்லவில்லை. மேற்படி வீரிசெட்டியிடம் நான் கிரையம் பெற்ற தறிபட்டறையை இப்பகுதியில் சிலர் வீரிசெட்டி தறிபட்டறை என்று பெயரிட்டு சொல்லி வருவார்கள். எனவே தாங்கள் இனி மேற்படி தறிபட்டறை குறித்து எனது முகவரிக்கு கடிதம் அனுப்ப வேண்டுகிறேன்.

நன்றி. வணக்கம்.

இடம்: குமாரசாஸையம்

நாள் : 14-9-2021

இப்படிக்கு,

A. ரவிசாஸையம் .

From:

A.Ranganathan,  
S/o. R.K.Angamuthu,  
Bandari Koil Street,  
Door. No. 19/11, Chinnapanayakkanpalayam,  
Komarapalayam – 638 183.

To:

The District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
298/A, Salem Main Road, Thiruvalluvar Nagar,  
Komarapalayam.

Sir,

Sub: information relating to as per sale deed in Doc.No.125/2015, SRO, Komarapalayam dated 8.1.2015 N.Veerichetty S/o. Natarajan who sold the property to my brother A.Senthilnathan. In the above property I am running the Power loom factory - reg

Ref: Letter issued from your office dated 24.08.2021

It is submitted that my brother A.Senthilnathan already purchased the house property situated in Door.No. 54G1, Komarapalayam Municipality Ward No.2, Rajarajan Nagar to one A.Senthilnathan in Doc.No.125/2015,SRO, Komarapalayam dated 8.1.2015. In the above property I am running the power loom factory with my straight administration. Patta also already there in the name of my brother Senthilnathan. My brother now living in Canada for employment. In this circumstance, the Show Cause Notice dated 25.08.2021 has been issued by you by stating that the power loom factory was running by N.Veerichetty with out obtaining consent from Pollution Control Board. Further, there is no connection between Veerichetty and the above power loom factory. There is my residence is situated at west side of power loom factory. There is vacant land at east side and south side, at north side Municipality public road is situated. Further, the above factory it has its windows at east side only. Thus, there is no occurrence of sound pollution or air pollution. Further, as per the advice of Pollution Control Board I am running the factory from morning 8.a.m to evening 6.p.m only. Now, I am running the factory after getting consent from Pollution Control Board. The environment has not been polluted because of my factory. No persons complained to me regarding any pollution from the factory. Some of the people around there, saying that till that is

35

Veerichetty's factory. I request your goodself to send the letter regarding the power loom factory hereafter to my address for future correspondence.

Thanking you

Place: Komarapalaym

Date: 14.09.2021

Yours,  
Sd/-  
(A.Ranganathan)

36

BY RPAD**TAMIL NADU POLLUTION CONTROL BOARD**

From	To
Er. M. Selvakumar, M.Tech., District Environmental Engineer, Tamil Nadu Pollution Control Board, 298/A, Thiruvalluvar Nagar, Salem Main road, Kumarapalayam, Namakkal District-638 183.	The Proprietor, M/S. Senthilnathan Power loom, S.F.No.54G1, ward No-2, Rajarajan Nagar, Kumarapalayam Village, Kumarapalayam Taluk, Namakkal District-638183.

**Letter No.F.No./DEE/TNPCB/KMP/2021 dated: 16 .09.2021**

Sir,

Sub : TNPC Board - M/S. Senthilnathan Power loom, 54G1, ward No-2,  
Rajarajan Nagar, Kumarapalayam Village, Kumarapalayam Taluk,  
Namakkal District-Reg.

Ref : Proc No:DEE/TNPCB/KMP/F-NA/GS/W/2021, dated.24.08.2021.

\*\*\*\*\*

I am to inform that a show cause notice was issued to your unit M/S. Senthilnathan Power loom, 54G1, ward No-2, Rajarajan Nagar, Kumarapalayam Village, Kumarapalayam Taluk, Namakkal District for operating without obtaining consent of the Board .Adequate noise control measures and dust control measures are not provided to the loom section vide reference cited above. Subsequently ,a reply was furnished by the unit vide its letter dated 14-09-2021.

In this connection you are requested to attend this office for personal hearing on **20.09.2021 at 11.30 AM** without fail, so as to proceed further.

The receipt of this letter may be acknowledged.

*P. h. 16/09/2021*  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Kumarapalayam.